

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 6405 of 2021

Kadlan Pahan @ Etwa Pahan Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ritesh Kumar, Advocate

For the Opposite Party : Mr. Mohua Palit, A.P.P.

2/06.09.2021 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with S. T. No. 35 of 2021 arising out of Saiko P.S. Case No. 31 of 2020 corresponding to G. R. No. 626 of 2020.

It has been alleged that the petitioner and another miscreant were apprehended by the police on the suspicion of being extremists. From the possession of the petitioner, one rifle with a live cartridge and a mis-fired cartridge were recovered.

The petitioner is in custody since 20.10.2020.

Regard being had to the period of custody, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned District & Additional Sessions Judge II, Khunti in connection with S. T. No. 35 of 2021 arising out of Saiko P.S. Case No. 31 of 2020 corresponding to G. R. No. 626 of 2020.

(Rongon Mukhopadhyay, J)